## Major Port Trusts

(Payment of Fees and Allowances to Trustees) Rules, 1981

G.S.R. 134 Whereas the draft of t the Major Port Trusts (Payment of Fees and Allowances to Trustees) Rules, 1981 was published, as required by sub-section(2) of section 122 of the Major Port Trusts Act, 1963 (38 of 1963), at pages 1559-1561 of the Gazette of India part II, Section 3, Sub-Section (i), dated the 4<sup>th</sup> July, 1981 under the notification of the Government of India, the ministry of shipping and Transport (Ports Wing) No.G.S.R.626, date 23rdJune, 1981, inviting objections and suggestions, from all persons likely to be affected thereby till the expiry of a period of forty-five days from the date of publication of the said notification in the official Gazette.

And whereas the copies of the said Gazette were made available to the public on the 11<sup>th</sup> August, 1981.

And whereas no objections and suggestions have been received from the public before the expiry of the period aforesaid.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 122 of the said Act, the Central Government hereby makes the following rules, namely:-

- (1) These rules may be called the Major Port Trusts (Payment of Fees and Allowances to Trustees) Rules, 1981.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
  - (3) They shall, subject to the provision of section 18 of the Act apply to the Port Trust Board of Culcutta, Bombay, Madras, Cochin, Visakhapatnam, Kandla, Mormugao, Paradip, Tuticorin, New Mangalore and Nava Sheva.
- 2. <u>Definitions:</u> Unless the context otherwise requires,
  - (a) 'Act' means the Major Port Trusts Act, 1963, (38 of 1963);
  - (b) Words and expressions used in these rules have the meaning respectively assigned to them in the Act.
- 3. <u>Fees Payable:</u> Every Trustee of the Board other than the Chairman and the Dy. Chairman, where appointed, or any other Trustee who is a servant of the Government or servant of the Board, shall be entitled to a fee of.

- (i) rupees one hundred for attendance at each ordinary or special meetings of the Board.
- (ii) rupees thirty for attendance at each meeting of any committee other than the meeting of the Committee held on the same day in continuation of or preparatory to an ordinary or special meeting of the Board;

Provided that, the aggregate amount of fees payable to any Trustees in the respect of the meeting of the Board and/ or the Committees held during any calendar month shall not exceed rupees two hundred in the case of Culcutta and Bombay Ports and rupees one hundred and fifty in the case of other Ports.

**Note:** A Trustees present at any meeting of the Board or on committee thereof shall sign his name in a Book or Register to be kept for the purpose.

- 4. Payment of Travelling Allowanced:- (1) All outstation Trustees, other than those who are servants of the Government or the servants of the Board, attending any meeting of the Board of any of its Committee shall, in addition to such fees as is payable under rule 3, be entitled to receive travelling allowances on the scale applicable to the highest lass of officers of the Central Government.
  - (2) All outstation Trustees, other than those who are servants of the Government or the servant of the Board, attending any meeting of the Board or of any of its Committees shall, in addition to such fees as are payable under Rule 3 and travelling allowance, also be entitled, to receive daily allowances at the rate applicable to the highest class of officers of the Central Government for the period of journey performed to and from the place of Board of Committee meeting and Headquarters.

**Note:** 1 For the purpose of daily allowances the period of journey by the shortest possible route and from the place of Board or Committees meeting and the Headquarters, shall be taken as the period of journey.

**Note II:** The Headquarters for the purpose of this rule shall be the normal place of residence of the Trustee.

- 5. Payment of certain allowances to Trustee who is a Government servant or the servant of the Board: A Trustee who is a servant of the Government or a servant of the Board and who attends any meeting of the board or of any of its Committee shall be entitled to receive travelling allowance and daily allowances in accordance with the provisions of the service rules applicable to him.
- 6. Payment of certain allowances to a Trustee who is a member of parliament or of the Legislature of State:- Not-withstanding anything contained in Rules 3 and 4, a Trustee who is also a member of parliament or a member of the Legislature of a State shall not be entitled to any fees other than the compensatory allowance as defined in clause (A) of Section 2 of the parliament (Prevention of Disqualification) Act, 1959 (10 of 1959) or, as the case may be, other than the allowance, if any, which a member of the Legislature of the State may under any law for the time being in force in the State relating to the prevention of disqualification of member of the State Legislature, receipts without incurring such disqualification.
- 7. Repeal and Savings:- On and from the date of publication of these rules, the rules mentioned in the schedule annexed hereto are hereby repoaled.
  - (2) Notwithstanding such repeal anything done or any action taken or any order made or directions given under the said rules shall be deemed to have been done, taken made or given as the case may be, under the corresponding provisions of these rules.

## Foot Note:

Principal Rules published in Govt, of India Gazette vide GSR 134(E) dated 28-1-1982 and subsequently amended vide

- i) G.S.R.....dtd.25-8-1982
- ii) G.S.R......797(E) dtd.18-7-1988

## SCHEDULE

## (See rule 7)

SI.No.	Title of the rule repealed
	2
1.	Major Port Trust(Payment of Fees and Allowances to Trustees) Rules , 1964.
2.	Mormugao Port Trust (Payment of Fees and Allowances to Trustees) Rules 1964.
3.	Paradip Port Trust (Payment of Fees and Allowances to Trustees) Rules 1967,
4.	Board of Trustees of the Port of Bombay(Payment of Fees and Allowances to Trustees)Rules, 1975
5.	Board of Trustees of the Port of Calcutta (Payment of Fees and Allowances to Trustees) Rules, 1975.
6.	Board of Trustees of the Port of Madras(Payment of Fees and Allowance to Trustees) Rules, 1975.
7.	Board of Trustees of the Port of Tuticorin (Payment of Fees and Allowance to Trustees) Rules, 1979.
8.	Board of Trustees of the Port of New Mangalore (Payment of Fees and Allowance to Trustees) Rules, 1980.